

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/020/375/2019

Dated: 06/06/2019

Between

Kaveri Ravi Shankar,
S/o. K. Ramachandraiah,
Aged about 49 years,
Occ: Postal Assistant, Hindupur Head Office,
R/o. H.No5-6-534/9, Beside
Krishnadevaraya School Kalipi lay out Srikanthapuram,
Hindupur ó 515 201.

... Applicant

AND

1. Union of India rep. by
Secretary, Dept. of Posts,
Dak Bhavan, Sansad Marg,
New Delhi ó 110 001.
2. The Chief Postmaster General,
Andhra Pradesh Circle,
Vijayawada ó 520 003.
3. Superintendent of Post Offices,
Hindupur Postal Division,
Hindupur.
4. Postmaster General,
Kurnool Region,
Kurnool ó 518 002.

... Respondents

Counsel for the Applicant : Mr. K. Siva Reddy
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.

CORAM :

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

(Per Honøble Mr. Justice L. Narasimha Reddy, Chairman)

The applicant is the employee of Postal Department. The Superintendent of Posts, Hindupur Division issued the proceedings dated 15.3.2019, appending the list of officials, who became due for transfer, on account of completion of post / station tenure. Options are called from the officials, in terms of the extant policy. This O.A. is filed challenging the order dated 15.3.2019.

2. The applicant contends that there is some uncertainty, if not ambiguity, in the context of effecting transfers, and as per the communication dated 28.1.2019 issued by the Chief Post Master General, Odisha Circle, clarification from the Head Office is awaited as regards the station tenure and in that view of the matter, the impugned order cannot be sustained.

3. We heard Sri K. Siva Reddy, learned counsel for the applicant and Smt. K. Rajitha, learned Senior Standing Counsel for the respondents.

4. With a view to ensure objectivity and transparency in the matter of routine transfers, a list is published well in advance, indicating the names of officials who became due for transfer. Each employee included in the list is given option to name three stations, so that the request can be considered. Except indicating the names of officers who became due for transfer, the

impugned order did not lead to any concrete step. It is for the concerned employees to choose the stations and to await the orders of transfer.

5. The various pleas urged by the applicant certainly need to be taken into account by the concerned authority, before the actual transfers are made. As of now, we do not find any basis to interfere.

6. We dispose of the O.A., directing the respondents to take into account the extant policy, including the contents of letter dated 28.1.2019, before the actual transfers are made. The interim order shall stand dissolved. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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